

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
DIGITONE MOBILES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	DIGITONE MOBILES PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	16 June 2016
3.	Authority Under Which Corporate Debtor is Incorporated/ Registered	Registrar Of Companies, Kanpur, Ministry of Corporate Affairs
4.	Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U74999UP2016PTC123988
5.	Address of The Registered Office and Principal Office (If Any) of Corporate Debtor	Registered Office Address: B-53 Ground Floor Sector-63, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
6.	Insolvency Commencement Date in Respect of Corporate Debtor	05 July 2024
7.	Estimated Date of Closure of Insolvency Resolution Process	31 December 2024
8.	Name And Registration Number of The Insolvency Professional acting as Interim Resolution Professional	Name: Ankush Munjal Registration Number: IBBI/IPA-001/IP-P01129/2018-2019/11825
9.	Address and E-Mail of the Interim Resolution Professional, as Registered with the Board	Address: B-5/128, Paschim Vihar, First Floor, New Delhi - 110063 Email Id: caankush.bs@gmail.com
10.	Address And E-Mail to Be Used For Correspondence With The Interim Resolution Professional	Address: B-5/128, Paschim Vihar, First Floor, New Delhi - 110063 E-Mail Id: cirp.digitone@gmail.com
11.	Last Date For Submission Of Claims	19 July 2024
12.	Classes Of Creditors, if Any, Under Clause (B) of Sub-Section (6a) of Section 21, ascertained by the Interim Resolution Professional	Name The Class(Es): Not Applicable
13.	Names Of Insolvency Professionals Identified to Act as Authorised Representative of Creditors in a Class (Three Names for Each Class)	Not Applicable
14.	(A) Relevant Forms and (B) Details of Authorized Representatives are available at:	The relevant forms for submission of claims can be downloaded from https://ibbi.gov.in/en/home/downloads Physical Address: Same as at point no. 9



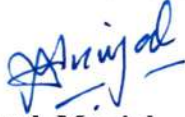
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Digitone Mobiles Private Limited** on **05 July 2024**.

The creditors of **Digitone Mobiles Private Limited**, are hereby called upon to submit their claims with proof on or before **19 July 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Ankush Munjal

Interim Resolution Professional

In the matter of: Digitone Mobiles Private Limited

Regn. No.: IBBI/IPA-001/IP-P01129/2018-2019/11825

IBBI Registered Address: B-5/128, Paschim Vihar, First Floor, New Delhi-110063, India

E-Mail id: caankush.bs@gmail.com

Process E-Mail id: cirp.digitone@gmail.com

AFA No.: AA1/11825/02/161024/106109

AFA Valid upto: 16/10/2024



Date: 08 July 2024

Place: New Delhi

SIX MILITANTS GUNNED DOWN

2 soldiers killed in separate encounters in J&K's Kulgam

BASHAARAT MASOOD
Srinagar, July 7

TWO SOLDIERS, INCLUDING a Para commando, and six militants were killed in separate encounters which broke out in Chinigam and Modergam villages, both in Kulgam district of south Kashmir, on Saturday night. The soldiers who were killed have been identified as Para commando Pradeep Nain, 27, from Jind district of Haryana, and Prabhakar Janjal, 26, from Akola district in Maharashtra.

"From the confirmation of bodies, we have reports that six terrorists have been killed," Director General of Police (DGP) R.R. Swain told reporters. "This is a big milestone, a substantial progress. These successes have a lot of meaning in the security environment."

"This is an indication that the security architecture and involvement of people is leading to the flow of human intelligence and this fight (against terror) will be taken to its logical conclusion," he said.

On Saturday, a joint team of Jammu and Kashmir Police, Army and paramilitary forces



Officers pay homage on Sunday to Pradeep Nain and Prabhakar Janjal who died in the Kulgam encounters. Jammu and Kashmir Director General of Police R R Swain has said the fight against terror will be taken to its logical conclusion

cordoned off Modergam village following intelligence inputs on the presence of militants in the village. As the team zeroed in on them, the militants hiding there opened indiscriminate fire, prompting the forces to retaliate, security sources said. One soldier was killed in this exchange. The exchange of fire resumed Sunday morning, when the bodies of two militants were spotted. Sources said both these militants were local

residents, and one of them was linked to The Resistance Front, which is suspected to be a shadow group of the Lashkar-e-Toiba (LeT).

Meanwhile, another gunfight broke out in Chinigam village where the area was cordoned off following similar intelligence inputs. Four militants and a soldier were killed in the gunfight. Police sources said the security forces failed to locate the militants during their initial

search. The militants came out of their hideout and were in a tin shed when the joint team launched another cordon-and-search operation and engaged them in a gunfight, said sources.

While police are yet to identify these militants, sources said they were linked to the Hizbul Mujahideen and were residents of south Kashmir. They are suspected to have joined militancy in last three years. (With ENS, PTI inputs)

Car driven by Sena leader's son mows down woman

EXPRESS NEWS SERVICE
Mumbai, July 7

A SPEEDING BMW vehicle rammed into a two-wheeler on which a couple was travelling, dragged the woman on the bonnet for nearly two kilometres before flinging her on the road, leading to her death, in Mumbai on Sunday morning, police said.

The woman's husband was also injured. The vehicle is owned by Rajesh Shah, a leader of Shiv Sena (Eknath Shinde) from Palghar. His son, Mihir, 24, was driving the vehicle, while their driver, Rajrishi Bidawat, was with him, police said. A case of culpable homicide not amounting to murder has been registered against Mihir. While Mihir is on the run, his father and driver have been detained for questioning, police said.

The victim has been identified as Kaveri Nakhwa (45), a resident of Worli Koliwada, who was heading back with her husband Pradeep Nakhwa (50), to sell fish bought from Crawford market. According to police, the accident took place at 5.25 am in Worli area. When the vehicle hit the couple's scooter from behind, they were flung in the air and landed on the bonnet of the vehicle, police said. The man quickly jumped off, but the woman couldn't. The accused continued to drive, dragging Kaveri on the bonnet for around two kilometres before flinging her on the road, ahead of the Bandra Worli Sea Link, police sources said.

Speaking to reporters, chief minister Eknath Shinde said, "I have spoken to the police in the morning. Everyone is equal before the law and every incident is the same before the government. Everything will be dealt with legally. Police will not support anyone or try to save anyone. This is a very unfortunate and painful incident."

Rahul to visit Manipur today, his first as LoP

ASAD REHMAN
New Delhi, July 7

DAYS AFTER HIGHLIGHTING the Manipur crisis among other issues during his speech in the Lok Sabha while participating in the debate on the motion of thanks on the President's address, Leader of Opposition (LoP) Rahul Gandhi is all set to visit the troubled North-eastern state on Monday.

Senior Congress leaders have maintained that Gandhi's first trip to Manipur as the LoP would send out a message that "it is high time Prime Minister Narendra Modi should also visit the strife-torn state", which has been roiled by ethnic conflict between the Meitei and the Kuki-Zomi communities since May last year.

During his day-long visit to Manipur, Gandhi will meet violence-affected people in relief camps in three places — Jiribam, Churachandpur (districts), and Moirang (Bishnupur district). He is also scheduled to meet Governor Anusuiya Uijey to discuss the crisis.

His visit to Jiribam town assumes significance as it remained largely unaffected by clashes until June this year, when a killing shattered its tenuous year-long peace.

"The Congress has repeatedly spoken about Modi not visiting Manipur since May last year. Now it is time for us to walk the talk, and hence, Rahul Gandhi has decided to go there for the third time since May last year. The message is clear — that our leader will do what the PM won't," said an All India Congress Committee (AICC) leader. The leader claimed this would also send a message to the people that "while PM Modi is visiting foreign countries, our leader is standing with the people of a state which has been neglected despite being in turmoil for so long".

Modi is going to visit Russia



Congress leader Rahul Gandhi in Manipur in January this year. Gandhi's trip to the northeastern state on Monday will be his first as the Leader of Opposition in the Lok Sabha

GIRISH CHODANKAR,
AICC IN-CHARGE, MANIPUR

WE WANT TO SHOW THAT MANIPUR IS VERY MUCH A PART OF INDIA... RAHULJI'S VISIT IS NOT A POLITICAL ONE BUT FOR SHARING THE PAIN OF THE PEOPLE OF MANIPUR

on July 8-9, followed by Austria on July 9-10.

The AICC's in-charge for Manipur Girish Chodankar said: "This will be Rahulji's first official visit to Manipur after becoming LoP in the Lok Sabha. He has been to Hathras and Ahmedabad since — the Hathras visit was to meet victims of a stampede and the Ahmedabad one was to meet party workers and leaders."

"We want to show that Manipur is very much a part of India... Rahulji's visit is not a political one but just for sharing the pain of the people of Manipur. He is going there with the message of love. Wherever there is hatred, he will go with love. We are hopeful that the PM goes there too after seeing Rahul Gandhi go there for the third time since the violence started," said Chodankar.

The Congress-led Opposi-

tion has raised the issue of Manipur crisis repeatedly in both Houses of Parliament.

In the Lok Sabha on July 2, Modi's over two-hour-long reply to the debate on motion of thanks on the President's address was disrupted by the Opposition members, who continuously raised the slogans of "Justice for Manipur" and "Bharat Jodo". The Manipur issue did not figure in President Droupadi Murmu's address to both Houses of Parliament on June 27.

Underlining this, the newly-elected Congress MP from Inner Manipur, A Bimol Akojiam, on July 1, went all out to attack the Modi government for "ignoring" the state. "Is this silence communicating to the people of the Northeast and particularly Manipur that you do not matter in the Indian State's scheme of things?" Akojiam said, addressing the Lower House around midnight, hours after Gandhi also flagged the Manipur crisis during his speech. On July 3, in his reply in the Rajya Sabha, Modi asserted that his government has been making every effort to restore peace in Manipur. Asking the Opposition to rise above politics on the issue, he said, "Some elements are adding fuel to the fire and such elements will be rejected by the people of Manipur."

MHA action against Kolkata top cops

PRESS TRUST OF INDIA
Kolkata, July 7

THE MINISTRY OF Home Affairs (MHA) has initiated disciplinary action against Kolkata Police Commissioner Vineet Goyal and a DCP for allegedly maligning the office of the West Bengal governor by promoting and spreading canards, a central government official said.

The Union ministry action came after Governor CV Ananda Bose submitted a report to it regarding Goyal and Kolkata Police Deputy Commissioner Central Indira Mukherjee, alleging that they were "functioning in a manner which is completely unbecoming of a public servant", he said. Bose's report, submitted to the home minister in late June, highlighted issues such as Kolkata Police officers preventing victims of post-poll violence from meeting the governor despite his permission.

"The Union Home Ministry has initiated disciplinary action against the IPS officers based on a detailed report by Bose," the official said. Copies of the letter were sent to the state government on July 4. The governor also accused other police officers, posted at the Raj Bhavan, of promoting and encouraging concocted allegations by a woman employee during April-May 2024, the official added.

"These IPS officers through their acts have not only tarnished the office of the governor but also functioned in a manner which is completely unbecoming of a public servant. They have conveniently chosen to ignore the Conduct Rules," he added.

In his report, Bose mentioned Kolkata Police's alleged new practice of issuing identity cards to Raj Bhavan staff and frisking them upon entry and exit, despite objections from the governor's office.

Mahua Moitra booked for remarks against NCW chief

EXPRESS NEWS SERVICE
New Delhi, July 7

THE DELHI POLICE Sunday filed an FIR against Krishnagar MP and Trinamool Congress (TMC) leader Mahua Moitra over her alleged 'crude' remarks against National Commission of Women (NCW) chief Rekha Sharma.

Moitra has been booked under Section 79 of the Bharatiya Nyay Sanhita (BNS), which pertains to work, gesture or act intending to outrage the modesty of a woman, by the Delhi Police's IFSO (Intelligence Fusion and Strategic Operations) unit.

The TMC leader commented on a video posted on X (formerly Twitter) that showed Sharma arriving at the site of the stampede in Uttar Pradesh's Hathras. Moitra later deleted the post. The original post showed a man holding an umbrella and walking behind the National Commission for Women (NCW)



Mahua Moitra has been booked by the Delhi Police under Section 79 of the Bharatiya Nyay Sanhita

chief. Earlier, the NCW had taken suo motu cognizance of Moitra's remarks and sought an FIR against her. "The crude remarks are outrageous and a violation of a woman's right to

dignity. The Commission observed that this remark attracts Section 79 of the Bharatiya Nyay Sanhita, 2023," the NCW said in a post on X.

"An FIR should be registered against Moitra and a detailed action report should be communicated to the Commission within 3 days," the Commission added.

Responding to the NCW's post, Moitra wrote: "Come on Delhi Police please take action immediately on these suo moto orders. Am in Nadia in case you need me in the next 3 days to make a quick arrest. I Can Hold My Own Umbrella."

In a separate post on the social media platform, Moitra also shared screenshots allegedly from Rekha Sharma's account, which had similarly "crude" posts. Moitra wrote: "Also Delhi Police while you're at it can you please register an FIR against another serial offender under your new Act."

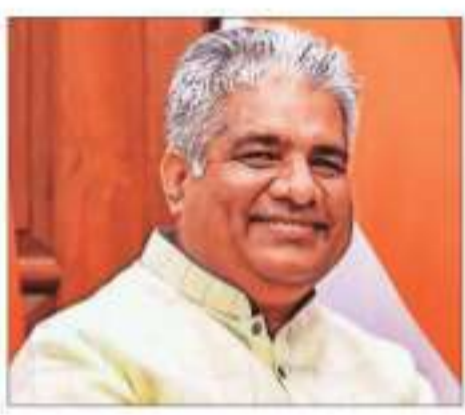
(With PTI inputs)

Cong a parasite thriving on politics of negativity: Yadav

PRESS TRUST OF INDIA
Bhopal, July 7

UNION ENVIRONMENT MINISTER Bhupender Yadav on Sunday dubbed Congress a "parasite" thriving on politics of negativity and urged BJP office-bearers to chart a fresh strategy to stop the division of society.

Addressing a meeting of the Madhya Pradesh Bharatiya Janata Party state unit working committee in Bhopal, Yadav said despite fabricating lies about the Constitution and reservations, people chose to reject the Congress and reposed their faith in Prime Minister Narendra Modi by electing him for a third



Bhupender Yadav

straight term. Analysing the results of recent Lok Sabha polls wherein the BJP failed to win a majority on its own, Yadav claimed the Congress succeeded in bagging seats in areas where it contested in alliance with INDIA bloc partners and not in

regions where the grand old party was locked in a direct contest with the BJP.

"They had conspired to defeat us through negative politics and tried to spread negativity after they failed to defeat us due to good governance, welfare schemes of the government for the poor, and India becoming the world's fifth largest economy," Yadav said. He alleged the Opposition played the "politics of unnecessary allegations." "They fabricated lies about crucial issues such as reservations and the Constitution. Despite these attempts, the country chose to re-elect the Narendra Modi-led government."

PUBLIC NOTICE
INVITATION TO BID FOR AIF FUND UNITS
Pursuant to SEBI Circular No. SEBI/HO/AFD/PDD-IP/CIR/2024/026 April 26, 2024

Expert Global Consultants Private Limited, under the capacity of Merchant Banker on behalf of Indiabulls Investment Management Limited, Mumbai will be accepting bids for FUND UNITS of the following scheme of Indiabulls India Alternatives Trust:

Indiabulls High Yield Fund
(Scheme of Indiabulls AIF)

SEBI AIF Registration Number IN/AIF2/14-15/0133
19th Floor, Tower 1, One International Centre, Prabhadevi - West, Mumbai 400013

The said Scheme is currently holding unliquidated investments under its portfolio, which are valued by the IBI registered valuers as follows,

Details of Valuer	Value of underlying securities held in the portfolio as on March 31, 2024 (In Rupees Crore)
Mukesh Kumar Singla, Chartered Accountant (IBBI Registration No. IBBI/RV/02/2019/11345)	INR 378.81
Harshit Kumar Goyal, Chartered Accountant (IBBI Registration No. IBBI/RV/11/2021/14251)	INR 379.40

Basis the lower of the aforementioned two valuations, the Net Asset Value of the units of the Scheme on a consolidated basis is computed as **INR 4,11,260.13 per unit**.

The current market bid is invited from the interested investors at the reserve price of INR 3,49,571.11 per unit for the minimum of 25% of the value of unliquidated investments of the scheme, which is **INR 94.70 crore**.

The books of accounts and the investment particulars are available for physical inspection at the office of the Merchant Banker at Office No. 1511, 15th Floor, R.G Trade Tower, NSP, Delhi 110085.

For Further Information, contact us at email: harish.gupta@expertglobal.in or Mr. Harish Gupta at +91-9910675690. Please specify "Sealed Bid" on the envelope. Bid invitation must be received no later than 04:00 P.M., July 22, 2024. Expert Global Consultants Private Limited reserves the right to accept or reject any or all bids.

Date: Monday, 08th July 2024

"Form No. INC-26"
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another

BEFORE THE (CENTRAL GOVERNMENT) REGIONAL DIRECTOR, NORTHERN REGION, MINISTRY OF CORPORATE AFFAIRS, DELHI

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

LIMITED

In the matter of **Talwandi Sabo Power Limited** having its registered office at: Village Banawala, Mansa - Talwandi Sabo Road, Distt. Mansa, Punjab - 151302, India.
Website: www.tgplindia.co (CIN : U36102DL2006PTC150234)

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Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting through electronic mode held on Monday, October 16, 2023 at 11:00 A.M. (IST) to enable the company to change its Registered Office from "State of Punjab" to "State of Maharashtra". Under the jurisdiction of Registrar of Companies, Mumbai.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region Delhi Ministry of Corporate Affairs at the address: B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi - 110003, within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below:

Village Banawala, Mansa - Talwandi Sabo Road, Distt. Mansa, Punjab - 151302, India.

For and on behalf of
Talwandi Sabo Power Limited
Sd/-
Shivangi Dhankha
Company Secretary
Mem No. A/7058a

Date: _____
Place: _____

PUBLIC NOTICE
INVITATION TO BID FOR AIF FUND UNITS
Pursuant to SEBI Circular No. SEBI/HO/AFD/PDD-IP/CIR/2024/026 April 26, 2024

Expert Global Consultants Private Limited, under the capacity of Merchant Banker on behalf of Indiabulls Investment Management Limited, Mumbai will be accepting bids for FUND UNITS of the following scheme of Indiabulls India Alternatives Trust:

Indiabulls India Opportunities Fund
(Scheme of Indiabulls India Alternatives Trust)

SEBI AIF Registration Number IN/AIF2/16-17/0252
19th Floor, Tower 1, One International Centre, Prabhadevi - West, Mumbai 400013

The said Scheme is currently holding unliquidated investments under its portfolio, which are valued by the IBI registered valuers as follows,

Details of Valuer	Value of underlying securities held in the portfolio as on March 31, 2024 (In Rupees Crore)
Mukesh Kumar Singla, Chartered Accountant (IBBI Registration No. IBBI/RV/02/2019/11345)	INR 65.15
Harshit Kumar Goyal, Chartered Accountant (IBBI Registration No. IBBI/RV/11/2021/14251)	INR 66.23

Basis the lower of the aforementioned two valuations, the Net Asset Value of the units of the Scheme on a consolidated basis is computed as **INR 3,80,354.51 per unit**.

The current market bid is invited from the interested investors at the reserve price of INR 3,23,301.33 per unit for the minimum of 25% of the value of unliquidated investments of the scheme, which is **INR 16.28 crore**.

The books of accounts and the investment particulars are available for physical inspection at the office of the Merchant Banker at Office No. 1511, 15th Floor, R.G Trade Tower, NSP, Delhi 110085.

For Further Information, contact us at email: harish.gupta@expertglobal.in or Mr. Harish Gupta at +91-9910675690. Please specify "Sealed Bid" on the envelope. Bid invitation must be received no later than 04:00 P.M., July 22, 2024. Expert Global Consultants Private Limited reserves the right to accept or reject any or all bids.

Date: Monday, 08th July 2024

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF DIGITONE MOBILES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	DIGITONE MOBILES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	16 June 2016
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Kanpur, Ministry of Corporate Affairs
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74999UP2016PTC123988
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: B-53, Ground Floor, Sector-63, Gautam Buddha Nagar, Noida, Uttar Pradesh- 201301, India
6. Insolvency commencement date in respect of Corporate Debtor	05 July 2024
7. Estimated date of closure of insolvency resolution process	31 December 2024
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Ankush Munjal Reg. No.: IBBI/IPA-001/IP-P01129/2018-2019/11825 AFA valid upto: 16/10/2024
9. Address & email of the interim resolution professional, as registered with the board	B-5128, Paschim Vihar, First Floor, New Delhi-110063 Email: caankush.bs@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	B-5128, Paschim Vihar, First Floor, New Delhi-110063 Email: cirp.digitone@gmail.com
11. Last date for submission of claims	19 July 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, identified by the Interim Resolution Professional	Name The Class(ES): Not Applicable
13. Names of insolvency professionals assigned to act as authorized representative of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) The relevant forms for submission of claims can be downloaded from https://ibbi.gov.in/en/home/downloads (b) Physical Address. Same as at point no. 9

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Digitone Mobiles Private Limited** on 05 July 2024.

The creditors of **Digitone Mobiles Private Limited**, are hereby called upon to submit their claims with proof on or before **19 July 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by claim form.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Ankush Munjal
Interim Resolution Professional for Digitone Mobiles Private Limited

Date: 08.07.2024
Place: New Delhi

Regn. No.: IBBI/IPA-001/IP-P01129/2018-2019/11825
AFA No.: AA1/11825/02/161024/106109

CIN: L16001AP1993PLC05778
Registered Office: Flat No 103, Ground Floor, R Square, Pandurangaapuram, Visakhapatnam - 530003, A.P. India
Corporate Office: G-2, Concorde Apartments, 8-3-85B, Somajiguda, Hyderabad - 500082, T.S. India. Tel: 040-23310260/61, e-mail: investors@avantifeeds.com, Website: www.avantifeeds.com

Avanti Feeds Limited

NOTICE OF INFORMATION TO THE SHAREHOLDERS ON 31st ANNUAL GENERAL MEETING
(For the attention of Equity Shareholders)

This is to inform that the 31st Annual General Meeting ("AGM") of the Shareholders of Avanti Feeds Limited ("the Company") is scheduled to be held on Tuesday, the 06th day of August, 2024 at 11:00 A.M. (IST) through Video Conferencing / Other Audio Visual Means ("VC") in compliance with all the applicable provisions of the Companies Act, 2013 ("the Act") and Rules made thereunder and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with General Circular No. 20/2020 dated May 05, 2020, 02/2022 dated May 05, 2022 and 10/2022 dated December 28, 2022 and Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs ("MCA Circulars") and Securities and Exchange Board of India ("SEBI") vide its circular no. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 (hereinafter collectively referred to as the "Circulars").

Dispatch of Annual Report
Shareholders may note that the Annual Report for the FY 2023-24 along with Notice convening the AGM will be sent to the members electronically whose email addresses are registered with the Company / Depository Participant(s) / RTA of Company. Annual Report and the Notice will also be made available on the website of the Company viz. www.avantifeeds.com and on the website of the Stock Exchanges where the Equity Shares of the Company are listed, BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of Registrar and Share Transfer Agent of the Company, M/s. KFin Technologies Ltd. (KFinTech) (<https://evoting.kfintech.com>).

Update of PAN, KYC details and Nomination
Shareholders holding equity shares in electronic form and who have not updated their KYC and nomination details are requested to register / update the details in their demat account, as per the process advised by their respective Depository Participants (DP's). Shareholders holding equity shares in physical form who have not updated their KYC and nomination details are requested to register / update the said details in the prescribed form with Registrar and Share Transfer Agent of the Company, KFin Technologies Limited, Unit: Avanti Feeds Limited, Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally Manda, Hyderabad - 500032, Telangana State, India or email at enward.ris@kfintech.com.

The forms for updating KYC, nomination and other details are available on the Company's website at <https://avantifeeds.com/downloads> and on the website of KFinTech at <https://ris.kfintech.com/clientservices/fsc/isrfoms.aspx>

Participation in AGM through VC
Shareholders can attend and participate in the AGM through the VC facility only which is being availed by the Company from KFinTech, the details of which will be provided by the Company in the Notice of the AGM. Shareholders attending through VC shall be counted for the purpose of quorum under Section 103 of the Act.

The company is providing the facility to its members to exercise their right to vote on the businesses that will be set forth in the Notice of AGM by electronic means through both remote e-voting and e-voting at the AGM. The instructions for participating through VC and the process of e-voting, including the manner in which members holding shares in physical form or who have not registered their e-mail addresses can cast their vote through e-voting, are provided as a part of the notice of AGM.

Manner of casting vote(s) on Resolutions placed before the AGM through e-voting
The Company is providing facility for casting the vote(s) from a place other than venue of the AGM (remote e-voting) as well as e-voting during the AGM on all the resolutions set out in the Notice of AGM. The manner of remote e-voting / e-voting during the AGM will be provided in detail in the Notice of AGM.

Dividend and Book Closure
The Board of Directors of the Company have approved and recommended the payment of dividend for the financial year ended 31st March, 2024, subject to approval of shareholders at this AGM. The dividend, if approved, by the shareholders will be paid within the stipulated timeline as prescribed under the Act, to the shareholders whose names appears in the Register of Members or Register of Beneficial Owners, as the case may be, as on the Record Date i.e., Tuesday, July 30, 2024.

Pursuant to Reg. 42 of Listing Regulations and Section 91 of the Act and the rules made thereunder, the Register of Members and Share Transfer Books of the Company will remain closed from Wednesday, July 31, 2024 to Tuesday, August 6, 2024 (both days inclusive) for determining the entitlement of the Shareholders to the Dividend for the Financial Year 2023-24.

Tax on Dividend
Shareholders are also requested to note that pursuant to the Income Tax Act, 1961 as amended by the Finance Act, 2022, the dividend income will be taxable in the hands of shareholders and the Company is required to deduct tax at source (TDS) from dividend paid to shareholders at the prescribed rates. Further details on TDS on dividend are provided on the Company's website at www.avantifeeds.com/downloads/

The detailed instructions regarding the above will be provided in the Notice of the AGM and Shareholders are requested to take note of the same.

The notice of the 31st AGM will be sent to the shareholders in accordance with the applicable provisions to their email addresses with in the stipulated time lines.

For Avanti Feeds Limited
Sd/-
C Ramachandra Rao
Joint Managing Director
CS, CFO & Compliance Officer

Place : Hyderabad
Date : 07.07.2024

